

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**STARRED QUESTION NO. 385**  
TO BE ANSWERED ON 19.07.2019

**JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015**

385. SHRI THOL THIRUMAAVALAVAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether all the State Governments have complied with the directives of framing their rules, conforming to the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015;
- (b) if so, the details thereof along with the names of the States which have drafted their own rules under above Act; and
- (c) the names of the States which have notified the State rules under the said Act?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) to (c): A Statement is laid on the Table of the House.

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The Statement referred to in reply to part (a) to (c) of the Lok Sabha Starred Question No.\*385 for answer on 19.07.2019 raised by Shri Thol Thirumaavalavan regarding 'Juvenile Justice (Care and Protection of Children) Act, 2015.

- (a) to (c): Section 110 (1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) mandates that the State Government shall, by notification in the Official Gazette, make rules to carry out the purposes of this Act. Provided that the Central Government may, frame model rules in respect of all or any of the matters with respect to which the State Government is required to make rules and where any such model rules have been framed in respect of any such matter, they shall apply to the State *mutatis mutandis* until the rules in respect of that matter are made by the State Government and while making any such rules, they conform to such model rules. The details provided by the States and UTs, which have drafted or notified their own rules under JJ Act is **Annexed**.

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**Annexure**

**Annexure referred to in reply to part (a) to (c) of the Lok Sabha Starred Question No.\*385 for answer on 19.07.2019 raised by Shri Thol Thirumaavalavan regarding 'Juvenile Justice (Care and Protection of Children) Act, 2015.**

**The details provided by the States and UTs, who have framed and notified their own rules under JJ Act.**

<b>S. No.</b>	<b>Name of the States/UTs</b>	<b>Details</b>
1	Andaman & Nicobar Island	Framed JJ Rules, 2017 and notified on 22 <sup>nd</sup> September, 2017
2	Bihar	Framed JJ Rules, 2017 and notified on 14 <sup>th</sup> June, 2017
3	Jharkhand	Framed JJ Rules, 2017 and notified on 13 <sup>th</sup> June, 2017
4	Maharashtra	Framed JJ Rules, 2018 and notified on 13 <sup>th</sup> March, 2018
5	Mizoram	Framed JJ Rules, 2019 and notified on 21 <sup>st</sup> May, 2019
6	Nagaland	Framed JJ Rules, 2017 and notified on 22 <sup>nd</sup> March, 2018
7	Odisha	Framed JJ Rules, 2018 and notified on 21 <sup>st</sup> July, 2018
8	Puducherry	Framed JJ Rules, 2017 and notified on 14 <sup>th</sup> December, 2017
9	Tamil Nadu	Framed JJ Rules, 2017 and notified on 11 <sup>th</sup> August, 2018
10	West Bengal	Framed JJ Rules, 2017 and notified on 22 <sup>nd</sup> September, 2017

**The details provided by the States and UTs, who have adopted Central Govt. Rules and notified.**

1	Arunachal Pradesh	Adopted Central JJ Model Rule, 2016 framed by Govt. of India and notified on 13 <sup>th</sup> May, 2017
2	Chandigarh	Adopted Central JJ Model Rule, 2016 framed by Govt. of India and notified on 15 <sup>th</sup> March, 2017
3	Chhattisgarh	Adopted Central JJ Model Rule, 2016 framed by Govt. of India and notified on 7 <sup>th</sup> November, 2016
4	Daman & Diu	Adopted Central JJ Model Rule, 2016 framed by Govt. of India and notified on 5 <sup>th</sup> December, 2016
5	Tripura	Adopted Central JJ Model Rule, 2016 framed by Govt. of India and notified on 6 <sup>th</sup> January, 2016

**The details provided by the States and UTs, who have drafted Rules under JJ Act, which are yet to be notified.**

<b>S. No.</b>	<b>Name of the States/UTs</b>	<b>Details</b>
1	Haryana	State has adopted the Centre JJ Model Rules, 2016 after approval of Hon'ble CM Haryana but yet to be notified.
2	Dadra & Nagar Haveli	The draft rules are under consideration of the UT Administration
3	Goa	Rules are drafted and submitted for vetting to Law Department.
4	Kerala	State Govt. has prepared a draft model rule.
5	Karnataka	Karnataka rules drafted and are being placed before the cabinet and thereafter notifying in the public domain.
6	Meghalaya	The State Government has prepared the draft and submitted State Model Rules. The approval is awaited from the State Government.
7	Punjab	State has prepared draft Rules and these rules are pending before Legal remembrance (L.R.) for the vetting and further directions.
8	Rajasthan	State rules for Juvenile Justice (Care and Protection of Children) Act, 2015 are yet to be notified

**The details provided by the States and UTs, who are in the process of framing Rules under JJ Act.**

<b>S. No.</b>	<b>Name of the States/UTs</b>	<b>Details</b>
1	Assam	State has constituted a Committee for drafting the state rules
2	Andhra Pradesh	Draft Juvenile Justice Model Rules is under Process.
3	Kerala	State is in the process of framing Model Rules
4	Delhi	The process of framing the rules is under process
5	Gujarat	State is in the process of framing Model Rules
6	Himachal Pradesh	State is in the process of framing Model Rules
7	Lakshadweep	State is in the process of framing Model Rules
8	Madhya Pradesh	State has constituted committee for drafting the state rules.
9	Manipur	State Govt. is under process framing/drafting own Rules confirming the provision of JJ Act, in the mean time the State Govt. complying the provision laid down under JJ Model Rule, 2016 framed by Govt. of India.
10	Sikkim	State is in the process of framing Model Rules
11	Telangana	The draft rules are under examination of the State Government.
12	Uttarakhand	The draft of Juvenile Justice Rules State Rules has been prepared and is under discussion with stake holders.
13	Uttar Pradesh	State is in process of adopting JJ Model Rules, 2016 framed by the Govt. of India.